

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 991 of 2020

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.Appellant

Vs.

Uniworth Textiles Ltd.Respondent

Present:

**For Appellant: Mr. Abhirup Dasgupta and Mr. Ishaan Duggal,
Advocates.**

**For Respondent: Ms. Anindita Saha and Mr. Narender M Sharma,
Advocates**

ORDER
(Virtual Mode)

13.01.2021: Learned Counsel for the Respondent Ms. Anindita Saha submits that Registry had not supplied the Complete Paper Book. At this juncture, Learned Counsel for the Appellant submits that he will supply the complete Paper Book (Memo of Appeal) to the Respondent Counsel within two days. Learned Counsel for the Respondent seeks and is granted three weeks time to file Reply Affidavit. Rejoinder, if any, may be filed within one week thereafter.

Let the matter be fixed 'For Admission (After Notice)' on **18th February, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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